



SCHOOL OF LAW



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5th ANAND SWAROOP GUPTA MEMORIAL NATIONAL

MOOT COURT COMPETITION 2020

19th -21st March, 2020

SHARDA UNIVERSITY CAMPUS

Plot No. 32, 34, Knowledge Park-III, Greater Noida (Delhi-NCR)

SHARDA UNIVERSITY

THE HOST

Established through an act of State Legislature of Uttar Pradesh (14 of 2009), Sharda University offers over 216 UGC recognised degrees in various disciplines. It's a part of the renowned Sharda Group with operations in areas like Education, Healthcare and IT.

Being the only global university in India with students from 80+ countries, and academic partnerships with 180+ Universities across the world-USA, UK, Italy, Canada, Russia, Slovenia, et al, the University offers a truly international learning environment.



SHARDA UNIVERSITY, UZBEKISTAN

**THE FIRST INDEPENDENT PRIVATE
UNIVERSITY IN ANDIJAN, UZBEKISTAN UNDER
THE PRESIDENTIAL DECREE**

Sharda University Uzbekistan has been established in line with Sharda's commitment to offer world class education to everyone. It is the first independent private university in Uzbekistan that is being envisioned as the gateway for students from Eurasia. In the next few years, the University is to become the epicentre of future-focused education in various disciplines including Engineering, Management, Medical, Dental, Law, Architecture, Design, Basic Sciences, Journalism & Mass Communication, Computer Applications, Nursing, Biotechnology, Food & Technology, Pharmacy, Physiotherapy, Paramedical, Education, Languages, Animation, Agriculture, Visual Arts and Stem Cell & Cancer Biology.



THE WORLD IS HERE... WHERE ARE YOU?

SCHOOL OF LAW

Established with an aim of developing top lawyers, School of Law has evolved into one of the leading Law Schools in Delhi NCR. The School's teaching standards and research quality consistently receive high ratings, and it maintains a strong research culture with all faculty actively researching in their preferred areas. The learning environment is one of support and personal development leading to well- rounded and highly employable graduates. The School has a well-qualified, experienced and dedicated faculty who are committed to the cause of quality legal education.

The faculty includes prominent scholars of economics, philosophy, and history, as well as leading specialists in every area of law. In addition, guest lecturers like distinguished judges, eminent jurists, policy makers, high ranking civil servants & public figures apart from top lawyers help to make Sharda Law School one of the leading ones in Delhi-NCR.

LEGACY OF WINNING AWARDS



- * School of Law was awarded as **"The Best Law School in Northern India Award 2019"**.
- * School of Law has been awarded 3rd Rank in the category of Promising & 11th Rank in the Northern Region by Global Human Resource Development Centre, New Delhi, 2017.
- * School of Law was awarded as the 'Best Law School in Delhi-NCR' by the Brand Academy in India Excellence Summit-2017. School of Law awarded 2nd Rank in the category of promising and 7th rank in the Northern region by Global Human Resource Development Centre, New Delhi, 2016.
- * School of Law was awarded as 'The Best Emerging College of Law' by Education India, 2013-14.



AWARDED
**BEST LAW SCHOOL
IN DELHI-NCR**
BY NATIONAL EDUCATION
EXCELLENCE AWARDS 2017



Invitation

The Vice-Chancellor/Director/Dean/Head/Principal

Subject: Invite for the 5th Anand Swaroop Gupta Memorial National Moot Court Competition, 2020

Respected Sir/Madam,

Greetings!

It is with immense pleasure that the School of Law, Sharda University, presents the 5th Anand Swaroop Gupta Memorial National Moot Court Competition, 2020 to be held from March 19th-21st, 2020. We take this occasion to invite your esteemed institution to participate in the competition and extend to us the privilege of hosting the participating team.

It will be our endeavour to create an atmosphere of invigorating intellectual challenges and the opportunity to learn court craft through simulated experiences in the competition. We look forward to a positive response.

Best Regards,

Prof. (Dr.) Pradeep Kulshreshtha
Dean, SOL, Sharda University

GLIMPSE FROM PREVIOUS ANAND SWAROOP GUPTA MEMORIAL NATIONAL MOOT COURT COMPETITION



Hon'ble Mr. Justice Dipak Misra, Chief Justice of India, Chief Guest of the Inaugural Session of 4th Anand Swaroop Gupta Memorial National Moot Court Competition, 2019



Hon'ble Mr. Justice Swatanter Kumar, Chief Guest in the Valedictory Ceremony of 4th Anand Swaroop Gupta Memorial National Moot Court Competition 2019



Hon'ble Shri. Justice A. K. Sikri, Judge, Supreme Court of India, Chief Guest, in the Valedictory Seminar 3rd Anand Swaroop Gupta Memorial National Moot Court Competition, 2018



Hon'ble Shri. Ram Jethmalani, Senior Advocate, Chief Guest in the Inaugural Session, 3rd Anand Swaroop Gupta Memorial National Moot Court Competition, 2018



Hon'ble Shri. Salman Khurshid, Senior Advocate, Chief Guest in the Valedictory Session in 2nd Anand Swaroop Gupta Memorial National Moot Court Competition, 2017



Hon'ble Mr. Justice P. C. Pant Judge Supreme Court of India, Chief Guest in the Valedictory Session in 1st Anand Swaroop Gupta Memorial National Moot Court Competition, 2016

LUMINARIES CORNER



“Sharda University through its team has done well to mould future law professionals.”

Hon'ble Mr. Justice Dipak Misra
Former, Chief Justice Supreme Court of India

“I happened to visit Sharda University & am impressed by its faculty and their friendly nature towards students.”

Hon'ble Mr. Justice A. K. Sikri
Former Judge, Supreme Court of India



“It is a wonderful to be in the campus & talking to Law students who are going to shoulder the responsibility of legal and judicial institutions.”

Hon'ble Mr. Justice Pradeep K. Srivastava
Judge, High Court of Allahabad.

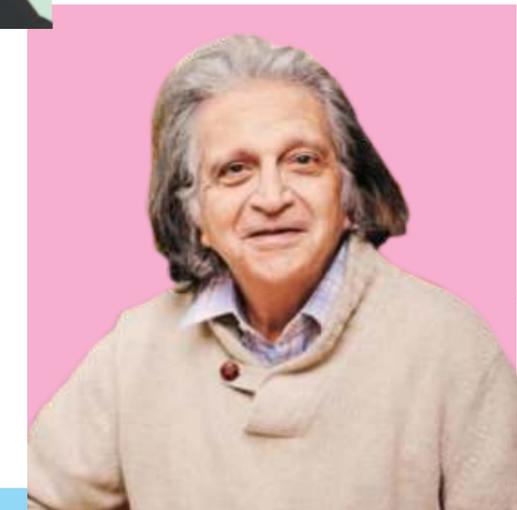


“The Moot Court Competition was organized very well.”

Hon'ble Mr. Justice Swatanter Kumar
Former Chairperson, National Green Tribunal

“A great and happy visit to Law School, which has risen to new academic height.”

Padam Shree Prof. (Dr.) Upendra Baxi
Emeritus Professor, University of Warwick, UK



“I am very convinced with the Moot Court Topic and the arguments of the team.”

Hon'ble Shri Ram Jethmalani



5th

ANAND SWAROOP GUPTA MEMORIAL NATIONAL MOOT COURT COMPETITION, 2020

MOOT PROBLEM

Dr. Simpara, a renowned neuro-psychologist placed at Genia in democratic republic of Silvia, has good clients not only in Silvia but across the world. His clients include persons of international repute like Diplomats, Ministers, and CEOs of multinational companies. Apart from these, few notorious hardcore criminals & suspicious personalities are in the list. On September 29, 2019 few State installations in Genia were attacked by a group of terrorist causing loss of life and property. The matter was handed over to the Federal Investigation Bureau of Silvia (FIBS), which was required to submit the time bound report to the central government. During the investigation, FIBS found some material indicating some foreign connections but not sufficient to indict anyone.

'Silvia Express', one of the reputed and oldest known English daily owned by 'Media House Pvt. Ltd.', in order to unearth truth started its own investigation by its network of journalists across nation and the globe. During the investigation it found that two suspects has visited his clinic in Lymia before 29 September 2019. Also it found that Dr. Simpara has paid visits to the foreign countries of the suspects several times during February to May 2019. In this connection two reporters of Silvia Express attempted to quiz Dr. Simpara but he declined to comment and talk to them. The reporters' duo, then, planned to conduct a sting operation on Dr. Simpara and during the operation they found no substantiate evidence establishing connection between the suspects of the attack who had visited him in 2019. They could only find some papers in coded terms and the map of the cities, unconnected with medical practice. It was also found during sting operation that Dr. Simpara was residing in Silvia on dubious means. After this sting operation the two reporters produced the entire report of the operation to the Editor-in-chief Mr. Petro, who authorized them to publish the report and he wrote an editorial reprehending tilted as "Unholy Connection of Intellectuals with Unholy Elements".

On October 1, 2019, a News Channel 'Truth Only', after the editorial peace was published in 'Silvia Express' on the basis of a survey on the recent trends of unholy connections primarily tried to establish that such connections do exist by

referring to many cases from all over the world.

As a part of this exercise, the said channel has gathered, published and broadcasted the views expressed by several individuals from different segments of the society. The anchor of the said channel during a live streaming of news sought from the different panelists their final submissions on the issue. In their final arguments two panelists Ms. Glory and Dr. Corlho emphasized that "unholy connection of intellectuals with unholy elements cannot be denied to exist" and "the maps of the cities which are unconnected to the medical practice are enough to prove it". A rough translation of what the panelist said in mother tongue is reproduced below:

“Silvia is the most terror affected country which has paid huge costs for it. There is a clear connection between these intellectuals and terror operating groups and that is because they belong to a particular ethnic group. The connection is clear, but we are unable to see it. It is time to respond.”

These remarks were published and broadcasted alongside a survey that was open during a live streaming of the news. The audiences were asked to respond to the questions posted live to reach some logical end and the relevant extracts of which are stated below:

- Are there unholy connections of intellectuals with unholy elements?
Yes 89% No 11%
- Is this unholy connection because of particular ethnic similarities?
Yes 75% No 25%
- Whether time has arrived to respond?
Yes 78% No 22%

Subsequently, many leading daily newspapers and news channels carried a news item on the same subject matter in a much distorted manner with low quality news disseminating intentionally false information. Also, as a result of this Dr. Simpara was trolled, abused and even threatened on social media.

Violent conflict broke out, after this news was broadcasted at national news channels along with the online survey,

between two social groups. Security troops were dispatched to different parts of the State to maintain law and order. Taking into account these serious developments and violent protest & uproar amongst the masses, the concerned Union Minister made an announcement in an election rally that central government will bring a law to exclude certain specific categories of illegal immigrants and will implement the same throughout the country. Due to the increasingly violent and volatile situation in the state, the government on 4th October, 2019 established a Truth and Reconciliation Commission which was required to submit the time bound report and recommendations to the government. The Commission was to be headed by Justice Kahn, Judge of the Supreme Court and two High Court judges, as members of the Commission. The Commission after thorough investigation filed a report indicating that:

There is a strong protection of press freedom in the constitutional philosophy... free press is a key element of democracy. It seeks to inform, to ignite, to inspire and to spark debate to raise the arguments for truth, democracy, individual autonomy and self-expression. Only through free expression can one ensure that there will be competing ideas or views which human beings can adopt or reject for themselves... however it has also simultaneously created a potential threat, if the press is not used as means of disseminating truth but propagating hatred and divide... it must be transparent, responsible and accountable or otherwise the casualty can be irrevocable...

...the Commission is of the firm belief, while taking into consideration the relevant facts, that had the media not been irresponsible and aggressive in its reporting, as in the present case the situation would have been altogether different. The press should have exercised self restrained on its power of freedom and awaited for the judicial course to reach its logical conclusion...

The Commission also referred to the 200th Report of the Law Commission of Silvia on "Trial by Media: Free Speech and Fair Trial under Criminal Procedure Code" of August 2006 which read as follows:

With the coming into being of the television and cable-channels, the amount of publicity which any crime or suspect or accused gets in the media has reached alarming proportions. Innocents may be condemned for no reason or those who are guilty may not get a fair trial or may get a higher sentence after trial than they deserved. There appears to be very little restraint in the media in so far as the administration of criminal justice is concerned.

The Commission recommended that:

...journalists need to be trained in certain aspects of law relating to freedom of speech in Article 9(1)(a) and the restrictions which are permissible under Art. 19(2) of the Constitution, human rights, law of defamation and contempt. Aggrieved thereby, the Media Association of Silvia filed Writ Petition No. 100 of 2019 before the Hon'ble Supreme Court contending that any such action will be ultra virus the

Constitution as it plainly a flagrant violation of the freedom of speech & expression, the freedom of press & the freedom of profession as guaranteed under the Constitution.

During this time based upon the reports in the news channels the Police and FIBS started keeping track of the movements of **Dr. Simpara** round the clock as well as tapped his mobile conversations. The FIBS relied on section 69 of the Information Technology Act which authorizes the government to issue direction for interception or monitoring or decryption of any information if it is expedient to do on in the interest of sovereignty or integrity of Silvia.

Dr. Simpara was also terminated from his services at Global Medical Institute of Silvia, where he was the head and dean in the neuropsychology department. Realizing this and infuriated by the report and the editorial he approached Supreme Court of Silvia seeking redress for the violation of his privacy against the Editor-in-chief Mr. Petro, the 'Media House Pvt. Ltd.' and news channel 'Only Truth' against trial by media as it has not only distorted his reputation but also infringed his right to privacy as contemplated in the Constitution.

In a separate petition by Mr. Caviar, a social activist the Supreme Court was dealing with a similar question. In this petition Mr. Caviar contended that the Constitution of Silvia does not employ the term "Freedom of Press" unlike the in the American Constitution. Freedom of speech and express of the citizen does not confer an absolute right, it is limited and it is absolutely limited for press because the guarantee is only to the natural person and to the artificial person. It is argued that the guarantee of Article 19(1) (a) of the Constitution only affirms what already exists in the natural persons with the rider that the state can make reasonable restrictions in the exercise of the rights which is right to freedoms listed under Article 19 (1). It cannot take into its ambit what did not exist naturally. Artificial persons are out of the reach of Article 19 of the Constitution. It further argues that though it is true that citizens can form associations or unions but in so far as the guarantee is for citizens only, the exercise will have to be by individuals; A legal person created by or under law cannot exercise the freedoms under Article 19(1) (a) in that artificial personality. Even the principle qui facit per alium, facit per se will take in only natural persons for Article 19 purposes.

The petition also challenges the constitutional validity of section 69 of the Information technology Act broadly on the ground that the said provision does not satisfy the test of proportionality vis-a-vis right to privacy.

- Whether **Dr. Simpara** is entitled to enjoy the right to privacy.
- Whether the guarantee under article 19(1)(a) of the Constitution extends to artificial persons.
- Whether section 69 of the Information Technology Act is constitutional.

Note: The Laws, reports and recommendations of Silvia are to be presumed pari-materia to the laws of India.

ADMINISTRATION & GENERAL RULES

COMPETITION GUIDELINES

General Rules

- "Organizers" means the Moot Court Committee, School of Law, Sharda University
- "Competition" means the 5th Anand Swaroop Gupta Memorial Moot Court Competition, 2020.
- "Participating Team" means the team which has registered itself for the competition as per the rules given below.
- "Participating College/Institution/University" shall be presumed to be the parent institution of the participating team.
- "Participants" means the speakers and the researcher of the Participating Team.
- The rules of the Moot Court shall be strictly adhered to. any deviation there from them would attract disqualification or other penalties as decided by the Organizers.
- Decision taken by Organizers in case of any doubt, dispute, disqualification etc shall be final.

Date & Venue of the Competition

The 5th Anand Swaroop Gupta Memorial Moot Court Competition shall be held from 19th to 21st March 2020 and the venue for the same shall be School of Law, Sharda University, Plot No. 32-34, Knowledge Park III, Greater Noida, Uttar Pradesh.

Eligibility

The Competition is open to bona-fide undergraduate students of recognized Colleges/Institutions/Universities who are currently pursuing their Bachelors Degree in Law i.e. 3 year LLB or 5 year Integrated or Honors' LLB Programme with all combinations on a regular basis.

Team Composition

- Each team shall comprise of a maximum of 3 members and a minimum of 2 members consisting of either two speakers or two speakers and 1 researcher. The number cannot be modified under any circumstances.
- Teams shall identify the speakers and researcher during registration. No extra member or observer shall be allowed.
- Not more than one team shall be allowed to register and participate in the competition from the same College/Institution/University.

Registration

- The Registration Fee is INR 4000/- which shall be payable through Demand Draft/Online Transition Slip and shall be made in favour of Sharda University, School of Law. The Registration process is as follows:
 - Download the Registration Form and Travel Form from the official website.
 - Scan the duly filled Registration Form, Travel Form and Demand Draft/Online Transition Slip. Send the scanned copy of all i.e. Registration Form, Travel Form and Demand Draft/ Online Transition Slip via e-mail to to nmc@sharda.ac.in on or before 28th Feb., 2020.
 - The Registration Form and the Travel Form are attached herewith.
 - Send the Original Demand Draft/Online Transition Slip and Travel Form along with the Registration Form (Hard Copy) to The Coordinator, The 5th Anand Swaroop Gupta Memorial National Moot Court Competition School of Law, Sharda University, Plot No. 32-34, Knowledge Park III, Greater Noida, Uttar Pradesh 201306. It shall be sent through speed post only.
 - The Original Demand Draft/Online Transition Slip and Travel Form along with the Registration Form (Hard Copy) shall reach us on or before 9th March 2020.
 - "Registration Form-"The 5th Anand Swaroop Gupta Memorial National Moot Court Competition" School of Law, Sharda University 2020, must be super scribed on the envelope containing the Original Demand Draft/Online Transition Slip, Travel Form and Registration Form.
 - Forms received after the deadline shall not be considered for registration.
 - Participation of the team shall be confirmed by the Organizers as soon as the mail annexed with scanned copies of Demand Draft, Travel Form and Registration Form is received.
- The confirmation of the names at the time of online registration shall be treated as final and no change of name shall be allowed thereafter, except if it is found to be necessary at the sole discretion of Organizers.
- The Registration Fee is non-refundable and no claim for refund of fee shall be entertained.

Language

The official working language of The 5th Anand Swaroop Gupta National Memorial Moot Court Competition, 2020 shall be English.

Dress Code

- Inside the Court Room, participants shall be in formal wear only. However robes or collar bands are not allowed.
- Female participants are required to wear either a full suit comprising of a black formal blazer and trousers, full sleeved white shirts or white kurta, black bottom wear, black blazer/over coat with formal foot wear.
- Male participants are required to wear a full suit comprising of a black formal blazer and trousers, full sleeved white shirts, black tie and formal foot wear.

Identification of Participating Team

- Each team will have a team code and each participant shall be given an individual code.
- Disclosure of identity of the parent college/ institution/university shall be made only in the registration form. Disclosure at any other point of time during the competition shall be liable for penalty which includes disqualification.

Anonymity

Participants shall not disclose their names and the identity of their respective college/institution/organization at any time before the award of the ceremony. The individual code and the team code shall be the sole source of identity of the respective teams throughout the competition. Any disclosure against this rule shall invite penalty including disqualification.

Inauguration and Draw of Lots

- The formal inauguration of the 5th Anand Swaroop Gupta Memorial National Moot Court Competition, 2020 shall be held on 19th March, 2020 followed by registration. The draw of lots for the preliminary rounds and orientation will take place on the same date after formal inauguration.
- The receiving of the teams and registration of the teams will be closed by **19th March 2020**, 11:00 AM. Any team which reaches late shall not be allowed to participate in the Competition.

Inauguration and Draw of Lots

- **Selection:** - There shall be two Preliminary Rounds, & one round each for Quarter-Final, Semi-Final and Final Round. In the Preliminary Round, every Participating Team shall be given the opportunity to argue from each side. At the Quarter-Finals, Semi-Finals & in the Finals each team shall argue only once against the team determined by and for the side decided by a draw of lots. The side of the arguments at every level will be on the basis of drawing of lots.

- The selections for Preliminary Rounds shall be on aggregate scores and Quarter-Final, Semi-Final and Final Round shall be on a 'knock-out' basis. In the Preliminary rounds top 8 teams will be selected on the basis of cumulative score of both the preliminary rounds and shall qualify for the quarter final. In case of a tie, memorial marks will be taken into consideration.

- **Time Limit:** - Each team will be given a maximum of 30 minutes to present their case orally at Preliminary Round and Quarter-Finals, 40 minutes, in the Semi-Finals and 45 minutes in the Final. The division of time is left to the discretion of the team members, subject to a maximum of 20 minutes for one speaker in Preliminary and the Quarter-Final Round, 25 minutes in Semi-Final round and 30 minutes in Final round.

- Apart from the maximum time provided to each team for the round, additional 10 minutes at the end of the round may be given for rebuttal/sur-rebuttal, if so desired, at the discretion of the presiding judges. If it is so permitted then division of time for that purpose between 2 speakers of the team may be communicated to the Court Officer after completion of that Round. The final decision as to the structure and the right to rebut/sur-rebut will vest with the judges.

- In case any speaker continues to speak after the completion of his/her time, the additional time that is used, will be deducted from the time allocated to his/her co-speaker, or from the time allotted for the rebuttal/sur-rebuttal, as the case may be.

- All teams are expected to carry with themselves authorities, text of cases etc. which they intend to refer and passing of the same shall be routed through the Court Officers.

- **Delay in Appearance/Presentation:** - If a team scheduled to take part in the oral submissions of a Round does not appear within 10 minutes after the scheduled commencement of such round, the other team shall be allowed to submit ex-parte.

Evaluation of the Oral Presentation

Evaluation of oral Round shall be adjudged on the following criteria:

Organization & presentation of facts	10 marks
Application of legal principles	20 marks
Depth of Research	10 marks
Originality in Presentation	10 marks
Articulation of Issues	10 marks
Response to questions posed	20 marks
Use of authorities and precedents	10 marks
Court etiquettes	10 marks

Memorial

- All the teams are required to submit 6 memorials each for both Petitioner/Appellant and Respondent. One soft copy of the memorials each shall be sent by the team on or before **9th March, 2020** respectively via e-mail to nmc@sharda.ac.in. Rest of the 6 copies of the memorials shall be submitted to the Organizers during Desk Registration on **19th March, 2020**.
- The hard copies of the memorials must be spiral bound and bear cover page in conformity with the following scheme:
Blue- Appellant/ Petitioner | **Red**- Respondent
- Teams must send 1 set of memorial in hard copy addressed to The Convener, The 5th Anand Swaroop Gupta Memorial National Moot Court Competition School of Law, Sharda University, Plot No. 32-34, Knowledge Park III, Greater Noida, Uttar Pradesh 201306 on or before 9th March 2020. It shall be sent through speed post only.
- A covering letter must be enclosed with the Memorials specifying the name of the College/Institution/University of the Participating Team. No amendment to the memorial will be permitted after submission.
- Names of participants or of the Participating College/Institution/University being represented ought not to be mentioned anywhere in the Memorials. Any other mark, character or text that reveals the identity of the Participants or of the Participating college/institution/university would be considered as violation of this rule which will attract penalty including disqualification.
- Participants are advised to carry extra copies for their own use. The memorials submitted to the Organizers are for the use by Memorial Judges and it shall not be returned back to the Participants.
- Teams are not permitted to raise arguments in the orals that are not present in the memorial.
- Each memorial shall consist of and only the following details;
Cover Page | Table of Contents | List of Abbreviations | Index of Authorities | Statement of Jurisdiction | Statement of Facts | Issues Raised | Summary of Arguments | Written Submissions | Prayer
- Each memorial shall consist of and only the following details on the cover page.
 - Team code on the top right hand corner of the cover page
 - Name and place of the forum
 - Name of the parties and their status
 - Memorial submitted to ...
 - Memorial filed and appearing on behalf of ...
- The following content specification must be adhered to:
Language- English

Font and Size (Body) - Times New Roman, 12 pts
Line Spacing (Body) - 1.5 lines
Font and Size (Footnotes) - Times New Roman, 10 pts
Line Spacing (Footnotes) - Single line
Page Margins - 1 inch on all sides
Page Limit

- Entire Memorial - 30 pages maximum
- Body of Arguments - 10 pages maximum

Paper Specification - White A4 Sized Paper
Body of the Memorial - Justified

Evaluation of Memorials

Memorials will be judged by a special panel of judges on the basis of the following criteria:

Presentation of Facts	15 marks
Ingenuity and Logical Reasoning	20 marks
Interpretation of Law	20 marks
Extent and use of Authority	20 marks
Relief Sought	05 marks
Format and Citation	10 marks
Quality of Language	05 marks
Adherence to the Guidelines	05 marks

Deduction of marks for late submission of hard copies of the Memorials

Late submission, if any, of hard copies of the memorials may be permitted by the Organizing Committee in exceptional circumstances on case to case basis upon prior request of the participants subject to deduction of 2 marks per day for late submission of the hard copies and subject to a maximum limit of 2 days after which it won't be accepted.

Note: Participants are requested to strictly adhere to the rules concerning time limit for submission of the memorials.

Exchange of Memorials

- There shall be an exchange of memorials between the respective opponent participating teams as would be placed after the draw of lots in all the rounds of the competition.
- The teams are prohibited from making any marks on the memorials thus exchanged. They are also prohibited from making copies of such memorials in any form.
- The teams shall return the exchanged memorials to the Court Officer of the respective rounds.

Researchers' Test

A written test will be conducted to decide the 'Best Researcher' on 20th March 2020 for 100 marks. The duration of the test is 30 minutes. Questions for the Researchers' Test will be framed on the basis of the Moot Problem. The test is open only for the researchers of the Participating Teams. In the event where there are only two members in a Team, any one member can appear for the test. In case of a tie, the scores given for the memorial will be considered to decide the Best Researcher.

Scouting

Scouting is strictly prohibited. Scouting by the speakers, researcher or any other person affiliated with a team will lead to instant disqualification of such team. Scouting is found to have committed if any person affiliated with the team witness, hear, observe etc. of the oral submission of any team other than it is participating or reading the memorial of a team except its own or the memorial obtained on account of exchange of memorials.

Miscellaneous

- Accommodation and Food:** Food and accommodation shall be arranged for all the teams in the University Campus from **18th to 21st March, 2020**.
- Travel Details:** Teams are requested to inform the Organizers about their travel plan by filling the form provided in the brochure along with Registration form. Any changes in the given plan should be intimated to the Organizers well in advance.
- Discipline:** Laptops and Mobile Phones are not allowed when the court is in session. Participants are expected to maintain discipline while in campus. Incidents of eve-teasing or any kind of misbehaviour will be taken seriously, and the teams will be disqualified from further participation. The participants shall not stray around once they report to the College for participation in the Competition. Smoking and drinking is strictly prohibited in the college campus.
- Interpretation of Guidelines:** All interpretations are at the complete discretion of the Organizers & the Institution. The decision so made shall be final and binding on all participating teams.
- Clarifications:** Communications regarding any clarification may be sought through email or through contact numbers given below by or before **5th March, 2020**. **E-mail: nmc@sharda.ac.in**

Official Communication

All communication regarding competition shall be made through mail to nmc@sharda.ac.in

Faculty in Charge:

Dr. Irfan Rasool Najar | 9573112185
Mr. Ajay Kumar Mishra | 9123132880

Student Co-ordinators:

Himani Garg | 7599231990, Kartikey Raja | 9711334328,
Vaibhav Kumar | 800299559

Important Dates To Remember

SCHEDULE OF EVENTS

Last Date for Provisional Registration
(Comu. through E-mail regarding intent to participate)
21st February, 2020

Last date for clarification regarding Moot Problem
28th February, 2020

Receiving of Hard Copy of Provisional
Registration Form, Accommodation Form/ Authorization letter
Original Demand Draft/Online Receipt/NEFT
9th March, 2020

Submission of Written Memorial for Problem (Softcopy)
9th March, 2020

Submission of Written Memorial for Problem (Hardcopy)
12th March, 2020

Inauguration & Reporting of the teams & Draw of Lots
19th March, 2020

Researchers' Test
19th March, 2020

Preliminary Round
20th March, 2020

Quarter Final Round
20th March, 2020

Semi-Final Round
21st March, 2020

Final and Valedictory
21st March, 2020

CHIEF PATRONS

Hon'ble Shri P. K. Gupta
Chancellor, Sharda University

Hon'ble Shri Y. K. Gupta
Pro-Chancellor, Sharda University

Hon'ble Shri Prashant Gupta
Executive Director, Sharda University

PATRON

Hon'ble (Dr.) G. R. C. Reddy
Vice Chancellor, Sharda University

MOOT COURT COMPETITION PATRONS

Shri. P. K. Malhotra
*(Former Law Secretary, Ministry of Law & Justice)
Distinguished Professor, SOL*

Prof. (Dr.) Pradeep Kulshrestha
Dean, SOL

MOOT COURT CONVENOR

Dr. Irfan Rasool Najar

MOOT COURT CO-CONVENOR

Dr. Rohin Koul
Mr. N. K. Srivastava
Mr. H. K. Tiwari
Ms. Harpreet Kaur
Ms. Vasudha Misra
Mr. Ajay Kumar Mishra

STUDENT CO-ORDINATORS

Himani Garg
Mob.: 7599231990
Kartikey Raja
Mob.: 9711334328
Vaibhav Kumar
Mob.: 8002995599

REGISTRATION FEE

Amount of Rs. 4000/- (Four Thousand Only)
to be deposited in via Demand draft or
NEFT to the following bank account.

*DD in favour of "Sharda University School of Law"
payable at Greater Noida.*

NAME OF ACCOUNT HOLDER

Sharda University School of Law

ACCOUNT NUMBER

912010034705440

IFSC CODE

UTIB0000624

BANK NAME & ADDRESS

Axis Bank Ltd., Alpha Commercial Belt
Greater Noida

EMAIL

nmc@sharda.ac.in



AWARDS CASH PRIZES

- » **Winning Team: Rs. 50,000**
- » **Best Speaker (Male): Rs. 10,000**
- » **Best Memorial: Rs. 10,000**
- » **Runner up Team: Rs. 25,000**
- » **Best Speaker (Female): Rs. 10,000**
- » **Best Researcher: Rs. 5,000**

- In Addition to cash prize above mentioned SCC online subscription amount worth upto **1 lac** shall be given.
- Certificates for participation will be given to all the participants. Separate certificates provided to Runners-up and Winners. All Certificates & awards will be presented to the participants only at the Valedictory Ceremony on the evening of **21st March, 2020**. The participants are advised to finalize their travel plan accordingly. The certificates will not be provided to any participant who is not present at the Valedictory Ceremony & the same will not be sent by post/courier to any participant under any circumstances whatsoever.

WINNERS OF PREVIOUS

ANAND SWAROOP GUPTA MEMORIAL NATIONAL MOOT COURT COMPETITION



Winner team of 4th Anand Swaroop Gupta Memorial National Moot Court Competition, 2019



Winner team of 3rd Anand Swaroop Gupta Memorial National Moot Court Competition, 2018



Winner team of 2nd Anand Swaroop Gupta Memorial National Moot Court Competition, 2017



Winner team of 1st Anand Swaroop Gupta Memorial National Moot Court Competition, 2016



5th ANAND SWAROOP GUPTA MEMORIAL NATIONAL

MOOT COURT COMPETITION 2020

19th-21st March, 2020

